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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 328/2017 in C.P. (I.B) No. 53/7/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.10.2017**

Name of the Company:

ABG shipyard Ltd.  
(Through IRP Sundaresh Bhat)  
V/s.  
ICICI Bank Ltd. & Ors.

Section of the Companies Act:

Section 19 of the Insolvency and Bankruptcy  
Code

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	MAULIK NANAVATI	ADVOCATE	NANAVATI & CO. Adv. (IRP)	
2.				

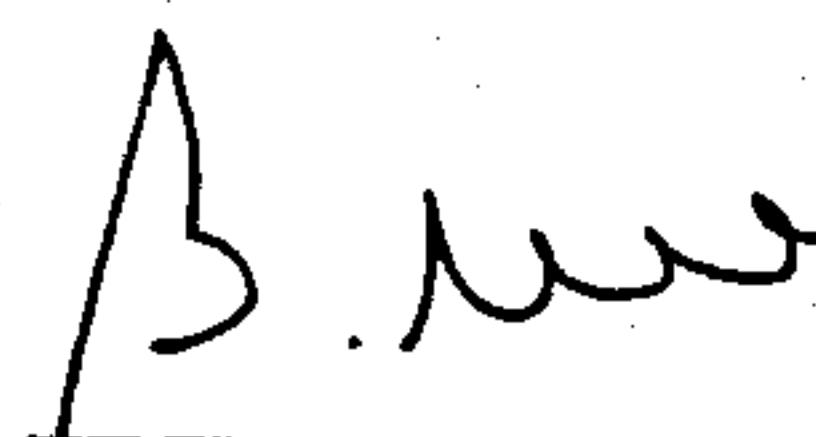
**ORDER**

Learned Advocate Mr. Maulik Nanavati i/b Nanavati Associates present for Applicant (IRP). None present for Respondent in IA 327/2017.

Heard arguments of Learned Counsel for applicant.

Applicant is directed to issue notice along with copy of application to Dakshin Gujarat Vij Company Ltd. to appear in person or through professional and state their objections, if any, on or before 25.10.2017.

List the matter on 25.10.2017.

  
12.10.17  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 12th day of October, 2017.